

कोई प्रस्ताव नहीं है। तथापि, आपात स्थिति की अवधि के दौरान लिये गये ऐसे निर्णयों, जो आपातस्थिति पूर्व मानकों के किसी भी प्रकार से विपरीत हैं, का पुनर्विलोकन कर उनमें संशोधन किया जा रहा है।

#### **News-Items relating to Sanjay Gandhi**

\*39. SHRI R. K. MHALGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state how many "news-items" relating to Shri Sanjay Gandhi have been released on All India Radio during the period from 1st January, 1976 to 18th January, 1977?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): One hundred and ninety-two in the Central news bulletins broadcast from Delhi.

#### **Inquiry into damage to Kidneys of Shri Jayaprakash Narayan**

\*40. SHRI S. KUNDU: Will the Minister of HOME AFFAIRS be pleased to state whether Government have decided to institute an enquiry to find out how the kidneys of Shri Jayaprakash Narayan were damaged during his period of detention in the jail?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Government have decided to hold an enquiry into this matter. The exact mode of enquiry and its scope will be determined in consultation with the Ministry of Health and Family Planning.

#### **Scholarships for Students of Sainik School, Chitorgarh**

51. SHRI O. P. TYAGI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 230 on the 10th

March, 1976 regarding increase in amount of scholarships for students of Sainik School, Chitorgarh and state:

(a) whether the school authorities of Sainik School, Chitorgarh have again asked the parents of students to deposit the balance amount for the year 1975-76 and 1976-77 after the lapse of one year; and

(b) if so, the justification therefor?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH):

(a) Yes, Sir.

(b) According to the information received from the Sainik School, Chitorgarh, the parents of students were asked to remit the difference of amount of fees pending receipt of the same from the Delhi Administration. The money so realised from the parents will, however, be refunded after payment is received from the Delhi Administration. According to the information received from the Delhi Administration, necessary funds have now been arranged by re-appropriation and the payment of additional amount is being authorised.

दिल्ली में सुपर बाजार की शाखाओं में  
लाभ हानि

52. श्री नारायण कृष्ण शेजवलकर :  
क्या नागरिक पूति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि दिल्ली में गत दो वर्षों में सुपर बाजार की विभिन्न शाखाओं में से प्रत्येक शाखा में कितना-कितना लाभ/हानि हुआ ?

वाणिज्य तथा नागरिक पूति और सहकारिता मंत्री (श्री मोहन धारिया) :  
कोम्प्युटरेटिव स्टोर लि०, (सुपर बाजार), दिल्ली ने केन्द्रीकृत लेखा विधि अपनायी है, जिसमें शाखावार लाभ हानि की स्थिति नहीं दर्शायी जाती। सहकारिता वर्ष 30 जून, को समाप्त होता है, अतः पिछले

दो पूर्ण सहकारिता वर्ष 1974-75 और 1975-76 हैं। वर्ष 1974-75 और 1975-76 के लेखाओं की अभी लेखा परीक्षा चल रही है। अन्तिम कच्चे लेखाओं के अनुसार, सुपर बाजार ने वर्ष 1974-75 और 1975-76 में क्रमशः लगभग 4.46 लाख ६० और 7.26 लाख रुपये का शुद्ध लाभ कमाया है।

**मध्य प्रदेश में "आंसुका" (मीसा) के अधीन बन्दी**

53. श्री मोहन भैया : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) आपात स्थिति के दौरान "आंसुका" के अधीन मध्य प्रदेश में कितने व्यक्ति गिरफ्तार किये गये ;

(ख) उनमें कितने राजनैतिक तथा कितने कितने व्यक्ति आर्थिक अपराधों तथा अन्य कारणों से गिरफ्तार किये गये ;

(ग) कितने "आंसुका" बन्दी जेलों में मृत्यु को प्राप्त हुए ;

(घ) किन-किन जेलों से लाठी-चार्ज किया गया और क्या इस सम्बन्ध में कोई न्यायिक जांच की गई ; और

(ङ) यदि हां, तो उसके क्या परिणाम निकले ?

**गृह मंत्री (चौधरी चरण सिंह) :**

(क) 25 जून, 1975 से 19 मार्च, 1977 तक की अवधि में मध्य प्रदेश राज्य में आन्तरिक सुरक्षा बनाये रखना अधिनियम, 1971 के अधीन 5550 व्यक्ति नजरबन्द किये गये थे।

(ख) से (ङ) : राज्य सरकार से सूचना एकत्रित की जा रही है और सदन के पटल पर रख दी जाएगी।

### **Maharashtra-Karnataka boundary dispute**

54. SHRI ANNASAHEB GOT-KHINDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the broad outlines of the efforts that are intended to be made by the Government to evolve a satisfactory solution of the long standing Maharashtra-Karnataka boundary dispute; and

(b) whether Government intend to lay any time limit to solve the same?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH):

(a) and (b). The whole matter has still to be viewed by present Government. At this stage, it is difficult to give an outline of the efforts proposed to be taken or to set a time limit for reaching a satisfactory solution. The endeavour of Government will be to settle the matter as early as possible.

### **Allotment of House Sites in Andamans**

55. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to allot house sites to houseless industrial workers and agricultural land to landless Kisans and workers in Andamans; and

(b) if so, the criteria of allotment and when it will be done?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH):

(a) and (b). A good number of house sites have been allotted to house-less persons in Andamans. Most of such persons are industrial workers.

(b) Agricultural land is allotted under the provisions contained in the Andaman & Nicobar Islands Land Revenue and Land Reforms Regulation and rules framed thereunder. At present there is no cultivable land available in the Islands.